

SPECIAL BENCH
COURT - I

P-112

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/227(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI SATYA RANJAN PRASAD**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 19TH APRIL 2024

IN THE MATTER OF	SKYQUAD ELECTRONICS AND APPLIANCESPRIVATE LIMITED VS EVEREADY INDUSTRIES INDIA LTD
UNDER SECTION	IBC UNDER SEC 9

Appearances (via video conferencing/physically)

Ms. Patrali Ganguly, Adv.] For the Operational Creditor
Ms. Ankita Agarwal, Adv.]

Mr. Ratnanko Banerji, Sr. Adv.] For the Corporate Debtor
Mr. Kanishk Kejriwal, Adv.]
Ms. Samriddha Sen, Adv.]
Ms. Ashika Daga, Adv.]
Mr. Raunak Das Sharma, Adv.]
Ms. Sampurna Mukherjee, Adv.]

O R D E R

1. Ld. Sr. Counsel/ Counsel on both sides present.
2. Despite last and final opportunity, Reply Affidavit has not been filed.
3. In the interest of justice one week's last and final opportunity for filing Reply Affidavit is granted subject to payment of Rs. 25,000/- as costs in the account of Prime Minister's National Relief Fund.
4. If the cost is not paid and the Reply Affidavit will not be filed within one week, right to file the same shall stand closed.
5. Post the matter for argument on **18/06/2024**.

**Satya Ranjan Prasad
Member(Technical)**

**Rohit Kapoor
Member (Judicial)**